

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 172 of 2018 &**  
**IA NOS. 1083, 1193 & 1196 OF 2019**

**Dated: 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Shri Suryakant Gupta, Proprietor M/s Rajaram Maize Products .... Appellant(s)**  
**Solar Power Division**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Aggarwal  
Mr. Arjun Aggarwal

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1  
  
Mr. Apoorv Kurup  
Ms. Nidhi Mittal for R-2 & 3

**ORDER**

**[IA No 1083 of 2019 for Condonation of delay in filing reply]**

For the reasons stated in the application, delay of 64 days in filing the reply is condoned. Application is allowed and disposed of.

**[IA No 1193 of 2019 for Condonation of delay in filing rejoinder]**

For the reasons stated in the application, delay of 09 days in filing the rejoinder is condoned. Application is allowed and disposed of.

**[IA No 1196 of 2019 for Condonation of delay in filing rejoinder]**

For the reasons stated in the application, delay of 09 days in filing the rejoinder is condoned. Application is allowed and disposed of.

**APPEAL NO. 172 of 2018**

Learned counsel for the both the parties submitted that pleadings in this matter are completed and the matter may kindly be listed for hearing.

List the matter for hearing on **11.11.2019.**

**(S. D.Dubey)**  
**Technical Member**

*vt/pk*

**(Justice ManjulaChellur)**  
**Chairperson**